

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23721/2012

(Arising out of impugned final judgment and order dated 20/04/2012 in CMWP No. 14347/2012 passed by the High Court Of Judicature at Allahabad)

U.P. POWER CORP. LTD. & ORS.

Petitioner(s)

VERSUS

VIMLA DEVI & ANR.

Respondent(s)

(with interim relief and office report)

Date : 27/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, Adv.
Ms. Aarti Upadhyay, Adv.For Respondent(s) Mr. Gaurav Agarwal, Adv.
Mr. Jatin Zaveri, Adv.Mr. Vinay Garg, Adv.
Mr. Manoj Kumar, Adv.
Mr. Uday Singh, Adv.UPON hearing the counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

(MAHABIR SINGH)
COURT MASTER(VEENA KHERA)
COURT MASTER